FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF NEUHEIT PHARMA PRIVATE LIMITED

1.	Name of the Corporate Person	NEUHEIT PHARMA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	16 March 2015
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Registrar of Companies- Hyderabad
4.	Corporate Identity Number / ~~Limited Liability Identity Number~~ Of Corporate Person	U24233TG2015PTC098047
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	**Registered Office:** Plot No.43&44, ALEAP Industrial Estate, Gajularamaram, Near Pragathi Nagar, Opp: JNTU University, Kukatpally, Hyderabad – 500072, Telangana. **Principal Office:** Same as above
6.	Liquidation Commencement Date Of Corporate Person	04 March 2021
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Bathina Venka Reddy IBBI Registration No.: IBBI/IPA-002/IP-N00645/2018-19/12032 ADDRESS: Sri Venkateswara Nilayam, Plot No-10, II Floor, Krishnapuram, Road No-10, Banjara Hills, Hyderabad-500034,India. Mail ID: bvrcs123@gmail.com Phone: 91- 9848673524; 91-9014290839
8.	Last Date For Submission Of Claims	03 April 2021

Notice is hereby given that the NEUHEIT PHARMA PRIVATE LIMITED has commenced Voluntary Liquidation on 04 March 2021.

The stakeholders of Neuheit Pharma Private Limited are hereby called upon to submit a proof of their claims, on or before 03 April 2021, to the liquidator at the address mentioned against Item No- 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Liquidator

VENKA REDDY BATHINA
Regn. No.: IBBI / IPA-002/ IP-N00645/ 2018-19/12032
INSOLVENCY PROFESSIONAL

Bathina Venka Reddy
IBBI Reg No. IBBI/IPA-002/IP-N00645/2018-19/12032

Date: 06 March 2021
Place: Hyderabad

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd.(IIFL HFL) (Formerly known as India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s)/ Guarantor (s)	Demand Notice Date & Amount	Description of secured asset (immovable property)
Mr. Hanumantha Rao Jada, Mrs. Savithri Jada (Prospect No. 885074)	08-Feb-2021 Rs. 9,85,814/- (Rupees Nine Lakh Eighty Five Thousand Eight Hundred Fourteen Only)	All that piece and parcel of the property being: D.No.157 , Visadala Grama Panchayathi Nallapadu Sub District Guntur District, Visadala, Guntur, 522438, Andhra Pradesh, India

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers.

For, further details please contact to Authorised Officer at Branch Office :IIFL HFL Sri Sai Complex,Lakshmi Puram Main Road,Beside Nightingale Hospital,Ist floor,Guntur-522007 /or Corporate Office : IIFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place: Guntur Date: 09.03.2021 Sd/- Authorised Officer, For IIFL Home Finance Ltd

POSSESSION NOTICE - (for immovable property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the borrowers / co-borrowers mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IIFL HFL for an amount as mentioned herein below with interest thereon.

"The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, if the borrower clears the dues of the "IIFL HFL" together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by "IIFL HFL" and no further step shall be taken by "IIFL HFL" for transfer or sale of the secured assets.

Name of the Borrower(s) Hyderabad BRANCH	Description of secured asset (immovable property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. S B Raghunath and Mrs. S B .Padmaja Raghunath, Mr. Sheshabatter Venkataramana (Prospect No 730016)	All that piece and parcel of House No.12-1-6/1 (New) (Old No.4-30/1),Part Of Plot No.20,Survey.No.20,Bandlaguda Village,Uppal Rev.Mandal,L.B.Nagar Municipality, Ranga Reddy, Hyderabad admeasuring 266.66 sq yards	Rs. 42,92,536/-	19-Dec-20	03-Mar-21

For, further details please contact to Authorised Officer at Branch Office: D.No.5-9-22/B/501,5th Floor, My Home Sarovar Plaza, Secretariat Road, Hyderabad-500004/or Corporate Office : Plot No. 98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.

Place: Hyderabad Dated: 09/03/2021 Sd/- Authorised Officer, For IIFL Home Finance Limited

JHARKHAND BIJLI VITRAN NIGAM LIMITED

CIN No. U40108JH2013SGC001702

Regd. Office : Engineering Building, H.E.C., Dhurwa, Ranchi-834004,
Telephone :-0651-2400799 & Fax : 0651-2400799 / https://www.jbvnl.co.in

4th Extension Notice

The RFB uploaded against NIT No. 76/PR/JBVNL/2020 -21 for Supply, Installation, Commissioning, Customization and Integration of Unified Metering, Billing, Collection (MBC), Customer Information System (CIS) and Meter Data Management System (MDMS) on Cloud F MS support of Entire System for JBVNL, Jharkhand (INDIA) has been revised and the revised RFB is avaliable on http://jharkhandtenders.gov.in.

Calendar of Events :

Sl. No.	Name of Work	Details
1	Name of Work	**IT hardware and software upgradation(billing and other application) complete turnkey installation.** (Supply, Installation, Commissioning, Customization and Integration of Unified Metering, Billing, Collection (MBC), Customer Information System (CIS) and Meter Data Management System (MDMS) on Cloud.) Estimated cost Rs.181 Crores
2	**Last Date / Time for receipt of bids**	23-03-2021 till 16:00 hrs
3	**Date and Time for Opening of Technical bid**	23-03-2021 at 17:00 hrs

1. The tender documents with detailed conditions can be obtained through web site http://jharkhandtenders.gov.in and should upload all relevant documents as mentioned in the revised tender documents through on-line e-tender portal/website http://jharkhandtenders.gov.in

स्वहित एवं राष्ट्रहित में ऊर्जा बचायें। कृपया अपनी शिकायतों को टॉल फ्री न० 1800 345 6570 पर दर्ज करायें।

Sd/-
General Manager (IT)

PR No. 236007

PR 243316 Jharkhand Bijlee Vitran Nigam Ltd(20-21)D

Business Standard

HYDERABAD EDITION

Printed and Published by Gonapa Narayana on behalf of Business Standard Private Limited and printed at Eenadu Press, Plot No : A1/1, Block No : 3, Industrial Development Area, Uppal, 500 039, Ranga Reddy Dist.- Telangana and published at PTI Building, IIIrd Floor, A.C. Guards, Hyderabad-500 004

Editor : Shyamal Majumdar

RNI NO : AP ENG/2000/01017

Readers should write their feedback at **feedback@bsmail.in**
Ph. 040-23375797 Fax : +91-40-23371863

For Subscription and Circulation enquiries please contact:
Ms. Mansi Singh
Head-Customer Relations
Business Standard Private Limited.
H/4 & I/3, Building H,Paragon Centre, Opp. Birla Centurion, P.B.Marg, Worli, Mumbai - 400013
E-mail: subs_bs@bsmail.in
"or **sms**, REACHBS TO 57575

Abhishek Infraventures Limited

H. No 3-6-672/A, Street No. 10, Himayathnagar, Hyderabad - 500029, Telangana

CIN: L45204TG1984PLC111447

NOTICE OF 1/2020-21EXTRA ORDINARY GENERAL MEETING AND REMOTE E-VOTING INFORMATION

Notice is hereby given that the 1st Extra-Ordinary General Meeting of the shareholders for the financial year 2020-21 of Abhishek Infra ventures Limited will be held on Wednesday, 31st day of March, 2021 at 11:00 a.m. through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") to transact the business as set out in the Notice of the EGM.

In view of the continuing Covid 19 pandemic, Ministry of Corporate Affairs vide its circular dated December 31, 2020, read with circulars dated April 8, 2020 and April 13, 2020, May 5, 2020, June 15, 2020 and September 28, 2020(collectively referred to as "MCA Circulars") permitted the holding of the General Meeting through VC / OAVM, without the physical presence of the Members at a common venue. In compliance with the provisions of the Companies Act, 2013 ("Act"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") and MCA Circulars, the EGM of the Company is being held through VC / OAVM.

Electronic copies of the Notice of EGM have been sent to all the shareholders on 08.03.2021 whose email ID's are registered with Company/Depositories in accordance with the SEBI Circular.

Members will be provided with a facility to attend the EGM through VC/OAVM through Central Depository Services Limited (CDSL). Members may access the same at www.evotingindia.com.

In terms of Section 108 of the Companies Act, 2013, the company is providing the facility to cast their vote by electronic means on all the resolutions set forth in the Notice of the EGM through electronic voting system of Central Depository Services Limited (CDSL) from a place other the venue of the EGM (remote e-voting). The facility of casting votes by a member using remote e-voting as well as thee-voting system on the date of the EGM will be provided by CDSL. All the members are informed that:

(i) The business as set forth in the Notice of the 1/2020-21, EGM may be transacted through voting by electronic means.

(ii) The remote e-voting shall commence at 28.03.2021 at 9.00 a.m.

(iii) The remote e-voting shall end on 30.03.2021 at 5.00 p.m.

(iv) The cut-off date for determining the eligibility to vote by electronic means or at the EGM is 24.03.2021.

(v) Any person who acquires shares of the company and become member of the Company after dispatch of the notice of the EGM and holding shares as of the cut-off date i.e. 24.03.2021 may obtain the login ID and password by sending a request at helpdesk.evoting@cdslindia.com.

(vi) Members may note that the remote e-voting module before EGM shall be disabled by CDSL beyond 5.00 P.M. on 30.03.2021 and the facility for remote e-voting module will also be made available during the EGM and those members present in the EGM through VC facility, who have not cast their vote on the resolutions through remote e-voting before EGM are eligible to vote through e-Voting system at EGM. The members who have casted their vote by remote e-Voting prior to EGM may also attend the EGM but shall not be entitled to cast the vote again.

(vii) Members who have not registered their email address are requested to register their email address with the Depositories/ Company/ Registrar and Share transfer agent i.e. Aarthi Consultants Private Limited to receive copies of notice of Extra Ordinary General Meeting.

(viii) The Notice of EGM is available on the Company's website www.abhishekinfra.co.in and also on the CDSL's website https: //www.evotingindia.com/.

(viii) In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting User Manual for Shareholders available at the downloads section of https://www.evotingindia.co.in or contact Mr. Nagaraju Nookala, Whole Time Director, H.No. 3-6-672/A, Street No. 10, Himayath Nagar, Hyderabad-500029 Telangana, email id: abhiinfraventures@gmail.com, Ph: 040-27671401.

For and on behalf of the Board
For Abhishek Infraventures Limited
Sd/- **Nagaraju Nookala**
Whole Time Director (DIN: 09083708)

Place : Hyderabad
Date : 09.03.2021

COCHIN INTERNATIONAL AIRPORT LTD.

CIAL

CIAL/COML/LIC 63/17826 09.03.2021

TENDER NOTICE

BAGGAGE WRAPPING SERVICES

Sealed tenders are invited from eligible agencies for Operating Baggage wrapping services at CIAL. For further details please log on to **www.cial.aero** or contact 0484 2610115 (Extn: 2619/2614).

Edelweiss Asset Reconstruction

EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Retail Central Office : 1st Floor, Edelweiss House, Off.CST Road, Kalina, Mumbai-400098
Regd.Office : Edelweiss House, Off CST Road, Kalina, Mumbai 400098

APPENDIX IV [rule-8(1)] POSSESSION NOTICE (for Immovable property)

Whereas, the Authorized Officer of Secured Creditor under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 29.01.2020 calling upon the borrower 1.Mr. Mohammed Ghouse Shareef ("Borrower") 2. Mr. Mohammed Ibrahim ("Co-Borrower") bearing Loan Account No. 641026 to repay the amount mentioned in the notice being Rs.1,29,50,639.00 (Rupees One Crore Twenty Nine Lakhs Fifty thousand Six Hundred and Thirty Nine only)** within 60 days from-the date of receipt of the said notice.

Thereafter, the Secured Creditors have assigned the financial assets to Edelweiss Asset Reconstruction Company Limited also as its own/acting in its capacity as trustee of EARC TRUST SC- 371 (hereinafter referred as **"EARC")**. Pursuant to the assignment agreement dated 15.06.2019 respectively under Sec.5 of SARFAESI Act, 2002, EARC has stepped into the shoes of the Secured Creditors and all the rights, title and interests of the Secured Creditor with respect to the financial assets along with underlying security interests, guarantees, pledges have vested in EARC in respect of the financial assistance availed by the Borrower and EARC exercises all its rights as the secured creditor.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned being the Authorised Officer of **Edelweiss Asset Reconstruction Company Limited** has taken the **Physical Possession of the below mentioned property vide Crl.M.P.No:46 of 2021** in exercise of powers conferred on him under the SARFEASI Act, 2002 **on this the 04th Day of March 2021.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Edelweiss Asset Reconstruction Company Limited for an amount of Rs.1,29,50,639.00 (Rupees One Crore Twenty Nine Lakhs Fifty thousand Six Hundred and Thirty Nine only)** and interest thereon.

Description of the property:

All the piece and parcel of the Semi-finished residential Flat No.101&102 on First Floor of Sri Sai Ven Residency along with built-up area of 3100 sq.ft including common areas of parking, with an undivided share of land 80 square yards, out of total area of 431 sq. yards. On the Plot No.7, in Survey No.166/2 situate d at Manikonda Jagir Village and Gram Panchayat, Rajendra Nagar Mandal, Ranga Reddy District and **bounded as follows:North:** Open to Sky, **South:** Open to Sky, **East:** Corridor and Staircase, **West:** Open to Sky

Date: 04.03.2021 **Sd/- Authorized Officer**
Place: Hyderabad **Edelweiss Asset Reconstruction Company Limited**

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations,2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF NEUHEIT PHARMA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Person	**NEUHEIT PHARMA PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	16 March 2015
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Registrar of Companies- Hyderabad
4.	Corporate Identity Number / ~~Limited Liability Identity Number~~ Of Corporate Person	U24233TG2015PTC098047
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	**Registered Office:** Plot No.43&44, ALEAP Industrial Estate, Gajularamaram, Near Pragathi Nagar, Opp: JNTU University, Kukatpally, Hyderabad 500072, Telangana. **Principal Office:** Same as above
6.	Liquidation Commencement Date Of Corporate Person	04 March 2021
7.	Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Name : Mr. Bathina Venka Reddy IBBI Registration No.: IBBI/IPA-002/IP-N00645/2018-19/12032 ADDRESS: Sri Venkateswara Nilayam, Plot No-10, II Floor, Krishnapuram, Road No-10, BanjaraHills, Hyderabad-500034,India. Mail ID: bvrcs123@gmail.com Phone: 91- 9848673524; 91-9014290839
8	Last Date For Submission Of Claims	03 April 2021

Notice is hereby given that the NEUHEIT PHARMA PRIVATE LIMITED has commenced Voluntary Liquidation on 04 March 2021.

The stakeholders of Neuheit Pharma Private Limited are hereby called upon to submit proof of their claims,on or before 03 April 2021, to the liquidator at the address mentioned against Item No- 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Liquidator
Bathina Venka Reddy
IBBI Reg No.IBBI/IPA-002/IP-N00645/2018-19/12032
Date: 06 March 2021
Place: Hyderabad

Fullerton Grihashakti
Iraada hai toh Raasta hai

FULLERTON INDIA HOME FINANCE COMPANY LIMITED

Corporate Office : Floor 5 & 6, B-Wing, Supreme IT Park, Supreme City, Powai, Mumbai-400076.
Regd. Office : Megh Towers, Floor 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai-600095.

POSSESSION NOTICE [(APPENDIX IV) RULE 8(1)]

Whereas the undersigned being the Authorized Officer of **Fullerton India Home Finance Company Limited** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as **"FIHFCL"**) having its registered office at Megh Towers, Floor 3, Old No. 307, New No. 165, Poonamallee High Road, Maduravoyal, Chennai, Tamilnadu-600095 under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names and addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned herein here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of **Fullerton India Home Finance Company Limited** for an amount as mentioned herein under and interest thereon.

Name of the Borrower(s) / Co-Borrower(s)	Description of Secured Assets (Immovable Property) is as under
Loan Account No. : 605707510258611 **1) CHANDANA VELAGAPUDI, W/o, KIRAN KUMAR VELAGAPUDI, 2) KIRAN KUMAR VELAGAPUDI, 3) CHANDANA DISTRIBUTORS, PARTNERS-CHANDANA VELAGAPUDI / KIRAN KUMAR VELAGAPUDI.** **Add. 1** :- D. No. 4-165/6 G 1, Krishna Residency, Post Office Rd., Gollapudi, Krishna, A. P.-521226; **Add. 2** :- Chandana Distributors, D. No. 28-23-21, 1st Flr., Sai Sadan Moulana Street Arundal Pet, Vijayawada, A. P.-520 002; **Add. 3** :- Flat No. G1, GF of Krishna Residency, Survey No. 560 LPN 63/1982; Plot No. 15, Gollapudi Village and Gram Panchayat, Krishna, A. P.-521 225; **Add. 4** :- House No. 5-12/8, Plot No. 7, Block No. D, Survey No. 86, At Ameenpur Village, Patancheru Mandal, Under G. P. Ameenpur, Medak District, A. P.; **Add. 5** :- D. No. 28-23-21, First Floor, Sai Sadan Moulana Street Arundal Pet, Vijayawada, A. P.-520002.	All that the House Bearing No. 5-12/8 constructed on open Plot No. 7, Block No. D, in Survey No. 86, with an undivided share of Land admeasuring 200 Sq. yards with an Plinth area of 569 Sq. Ft., roof covered with RCC as shown in the Plan Annexed herewith, situated at Ameenpur Village, Patancheru Mandal, Under G. P. Ameenpur, Medak District, A. P., MP Patancheru, Z. P. Medak at Sangareddy, Registration District Medak at Sangareddy and **Bounded by** :- ▪ **East** : Plot No.14; ▪ **South** : Plot No. 8; ▪ **West** : 30 Ft. Wide Road; ▪ **North** : Plot No. 6.

Demand Notice Date & Amount	Date of Possession
Date : 26.02.2020 **₹ 42,83,429/-** (Rs. Forty Two Lakhs Eighty Three Thousand Four Hundred Twenty Nine Only)	**06.03.2021**

Place : Sangareddy Sd/-
Date : 08.03.2021 Authorized Officer,
Fullerton India Home Finance Company Limited

(THIS IS ONLY AN ADVERTISEMENT FOR INFORMATION PURPOSES AND NOT A PROSPECTUS ANNOUNCEMENT. NOT FOR DISTRIBUTION OUTSIDE INDIA.)

PAVNA GROUP OF INDUSTRIES

PAVNA INDUSTRIES LIMITED

CIN: U34109UP1994PLC016359

Our Company was incorporated as Pavna Locks Private Limited on April 19, 1994 under the Companies Act, 1956 with the Registrar of Companies, Kanpur bearing Registration number 016359. The status of the Company was changed to public limited and the name of our Company was changed to Pavna Locks Limited vide Special Resolution dated October 30, 2000.The fresh certificate of incorporation consequent to conversion was issued on November 13, 2000 by the Registrar of Companies, Kanpur. Further name of our company was changed to Pavna Zadi Security Systems Limited vide Special Resolution dated October 30, 2000. The fresh certificate of incorporation consequent of name change was issued on November 17, 2000 by Registrar of Companies, Kanpur. Further name of our company was changed to Pavna Industries Limited vide a Special Resolution dated April 30, 2019.The fresh certificate of incorporation was issued on May 21, 2019 by the Registrar of Companies, Kanpur. The Corporate Identification Number of our Company is U34109UP1994PLC016359. For further details pertaining to the change of name of our Company and the change in Registered Office, please refer the chapter *"History and Certain Corporate Matters"* on page no. 121 of the Prospectus.

Registered Office: Vimlanchal, Hari Nagar, Aligarh, Uttar Pradesh - 202001.
Contact Person: Mrs. Divyani Koshta, Company Secretary and Compliance Officer
Tel No.: +91 8006409332 | **Email:** info@pavnagroup.com | **Website:** www.pavnagroup.com

Promoters of Our Company: Mr. Swapnil Jain and Mrs. Asha Jain

BASIS OF ALLOTMENT

INITIAL PUBLIC ISSUE OF 18,00,000 EQUITY SHARES OF ₹ 10 EACH ("EQUITY SHARES") OF PAVNA INDUSTRIES LIMITED ("PIL" OR THE "COMPANY") FOR CASH AT A PRICE OF ₹ 165 PER SHARE (THE "ISSUE PRICE"), AGGREGATING TO ₹ 2,970.00 LAKHS ("THE ISSUE"), CONSISTING OF FRESH ISSUE OF 9,02,400 EQUITY SHARES AGGREGATING TO ₹ 1,488.96 LAKHS AND AN OFFER FOR SALE OF 8,97,600 EQUITY SHARES BY MRS. ASHA JAIN ("THE PROMOTER SELLING SHAREHOLDER" OR "THE SELLING SHAREHOLDER") AGGREGATING TO ₹ 1,481.04 LAKHS ("OFFER FOR SALE"), OF WHICH 96,000 EQUITY SHARES OF ₹ 10 EACH WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER TO THE ISSUE (THE "MARKET MAKER RESERVATION PORTION"). THE ISSUE LESS THAN THE MARKET MAKER RESERVATION PORTION I.E. ISSUE OF 17,04,000 EQUITY SHARES OF ₹10 EACH IS HEREINAFTER REFERRED TO AS THE "NET ISSUE". THE ISSUE AND THE NET ISSUE WILL CONSTITUTE 29.55% AND 27.98%, RESPECTIVELY OF THE POST ISSUE PAID UP EQUITY SHARE CAPITAL OF THE COMPANY.

THE FACE VALUE OF THE EQUITY SHARE IS ₹ 10 AND THE ISSUE PRICE IS 16.50 TIMES OF THE FACE VALUE

ISSUE OPENED ON: FEBRUARY 24, 2021 AND ISSUE CLOSED ON: MARCH 01, 2021

The Equity Shares of the Company are proposed to be listed on the Emerge Platform of NSE, in terms of the Chapter IX of the SEBI (ICDR) Regulations, 2018 as amended from time to time. Our Company has received an In-Principle approval from NSE for the listing of the Equity Shares pursuant to letter dated September 22, 2020. **NSE shall be the Designated Stock Exchange for the purpose of this Issue. The trading is proposed to be commenced on March 09, 2021** (Subject to receipt of listing and trading approvals from the NSE).

The Issue is being made through the Fixed Price process, the allocation in the Net Issue to the Public category shall be made pursuant to Regulation 253(2) of the SEBI (ICDR) Regulations, 2018, as amended from time to time, wherein a minimum of 50% of the Net Issue of shares to the Public shall initially be made available for allotment to Retail Individual Investors. The balance of Net Issue of Shares to the public shall be made available for allotment to Individual Applicants other than Retail Individual Investors and Other Investors, including Corporate Bodies / Institutions irrespective of number of shares applied for. If the Retail Individual Investor category is entitled to more than 50% on proportionate basis, they shall be allotted that higher percentage. Under subscription, if any, in any of the categories, would be allowed to be met with spill-over from any of the other categories or a combination of categories at the discretion of our Company in consultation with the Lead Manager and the Designation Stock Exchange. Such inter-se spill over, if any, would be effected in accordance with applicable laws, rules, regulations and guidelines. All potential investors shall participate in the Issue only through an Application Supported by Blocked Amount ("ASBA") process including through UPI mode (as applicable) by providing details of the irrespective bank accounts and / or UPI IDs, in case of RIIs, if applicable, which will be blocked by the Self Certified Syndicate Banks ("SCSBs") for the same.

SUBSCRIPTION DETAILS

The Net Issue has received 1,182 applications for 24,47,200 Equity Shares resulting in 1.4362 times subscription. The details of the applications received in the Net Issue (before and after technical rejections & withdrawal) are as follows:

Detail of the Applications Received

Category	Before Technical Rejections & Withdrawals		After Technical Rejections & Withdrawals	
	No. of Applications	No. of Equity Shares	No. of Applications	No. of Equity Shares
Retail Individual Applicant	1,139	9,11,200	1,000	8,00,000
Other than Retail Individual Applicant	43	15,36,000	41	15,16,000
Total	**1,182**	**24,47,200**	**1,041**	**23,16,000**

Note: The Issue also includes 96,000 Equity Shares reserved for Market Maker, which was subscribed by 1.00 times and there were no Technical Rejection & any withdrawal.

In the event of oversubscription, the allotment will be made on a proportionate basis in marketable lots. There was over subscription of 6,12,000 Equity Shares in other than Retail Individual Category & under subscription 52,000 Equity Shares in Retail Category. The Basis of Allotment was finalised in consultation with the Designated Stock Exchange – NSE on March 04, 2021.

A) Allocation to Market Maker (After Technical Rejections & Withdrawals): The Basis of Allotment to the Market Maker, at the Issue Price of ₹ 165 per Equity Share, was finalised in consultation with NSE. The category was subscribed by 1.000 times. The total number of shares allotted in this category is 96,000 Equity Shares. The category-wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category Wise)	No. of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	Allocation per Applicant	Ratio of Allottees to the Applicant	Total No. of Shares Allotted
96,000	1	100.00	96,000	100.00	96,000	1:1	96,000
Total	**1**	**100.00**	**96,000**	**100.00**			**96,000**

B) Allocation to Retail Individual Investors (After Technical Rejections & Withdrawals): The Basis of Allotment to the Retail Individual Investors, at the Issue Price of ₹ 165 per Equity Share, was finalised in consultation with NSE. Pursuant to Regulation 253(2) of the SEBI (ICDR) Regulations, 2018, the total number of shares allocated in this category is 8,00,000 Equity Shares. The category was subscribed by 0.9390 times. The category-wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category Wise)	No. of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	Allocation per Applicant	Ratio of Allottees to the Applicant	Total No. of Shares Allotted
800	1,000	100.00	8,00,000	100.00	800	1:1	8,00,000
Total	**1,000**	**100.00**	**8,00,000**	**100.00**			**8,00,000**

C) Allocation to Other than Retails Investors (After Technical Rejections & Withdrawals): The Basis of Allotment to the Other than Retail Investors, at the Issue Price of ₹ 165 per Equity Share, was finalised in consultation with NSE. Pursuant to Regulation 253(2) of the SEBI (ICDR) Regulations, 2018, the total number of shares allocated in this category is 9,04,000 Equity Shares (including un-subscribed portion of 52,000 Equity Shares of Retail Individual Category). The category was subscribed by 1.6770 times. The category-wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category Wise)	No. of Applications Received	% to Total	Total No. of Shares Applied in Each Category	% to Total	Allocation per Applicant	Ratio of Allottees to the Applicant	Total No. of Shares Allotted
1,600	22	53.66	35,200	2.32	800	1:1	17,600
1,600	Lottery System - Serial Nos. of qualifying applicants are 2 and 7				800	2:11	3,200
2,400	2	4.88	4,800	0.32	1,600	1:1	3,200
3,200	4	9.76	12,800	0.84	1,600	1:1	6,400
3,200	Lottery System - Serial Nos. of qualifying applicants is 1				800	1:4	800
5,600	1	2.44	5,600	0.37	3,200	1:1	3,200
6,400	2	4.88	12,800	0.84	4,000	1:1	8,000
12,000	1	2.44	12,000	0.79	7,200	1:1	7,200
16,000	1	2.44	16,000	1.06	9,600	1:1	9,600
18,400	1	2.44	18,400	1.21	11,200	1:1	11,200
40,000	1	2.44	40,000	2.64	24,000	1:1	24,000
53,600	1	2.44	53,600	3.54	32,000	1:1	32,000
75,200	1	2.44	75,200	4.96	44,800	1:1	44,800
1,57,600	1	2.44	1,57,600	10.40	93,600	1:1	93,600
3,03,200	1	2.44	3,03,200	20.00	1,80,800	1:1	1,80,800
3,36,000	1	2.44	3,36,000	22.16	2,00,000	1:1	2,00,000
4,32,800	1	2.44	4,32,800	28.55	2,58,400	1:1	2,58,400
Total	**41**	**100.00**	**15,16,000**	**100.00**			**9,04,000**

The Board of Directors of the Company at its meeting held on March 04, 2021, has taken on record the Basis of Allotment of Equity Shares, as approved by the Designated Stock Exchange viz. NSE and has authorized the corporate action for the allotment of the Equity Shares to various successful applicants.

The CAN and allotment advice and / or notices shall be dispatched to the address of the investors as registered with the depositories on or before March 08, 2021. Further, the instructions to Self Certified Syndicate Banks will be processed on or before March 08, 2021 for unblocking of funds. The Equity Shares allotted to successful applicants are being credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. In case the same is not received within prescribed time, investors may contact the Registrar to the Issue at the address given below. The Company is taking steps to get the Equity Shares admitted for trading on the Emerge Platform of NSE within 6 working days from the Closure of the Issue. **The trading is proposed to be commenced on March 09, 2021 subject to receipt of listing and trading approvals from NSE.**

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated February 16, 2021 ("Prospectus").

INVESTORS PLEASE NOTE

The detail of the allotment made has been hosted on the website of the Registrar to the Issue, **Link Intime India Private Limited at Website: www.linkintime.co.in.** All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/Sole Applicant, Serial number of the Application Form, Number of Shares Applied for and Bank Branch where the Application had been lodged and payment details at the address given below:

LINK Intime

LINK INTIME INDIA PRIVATE LIMITED
C-101, 1 Floor, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai, Maharashtra, India, 400083
Tel: +91 22 4918 6200 | **Email:** pavna.ipo@linkintime.co.in | **Website:** www.linkintime.co.in
Investor Grievance Email: pavna.ipo@linkintime.co.in | **SEBI Registration No.:** INR000004058
Contact Person: Shanti Gopalkrishnan

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Prospectus.

For Pavna Industries Limited
On behalf of the Board of Directors

Place: Aligarh **Sd/-**
Date: March 06, 2021 **Managing Director**

LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARE ON LISTING OR THE BUSINESS PROSPECTS OF PAVNA INDUSTRIES LIMITED.

PAVNA INDUSTRIES LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make a Public Issue of its Equity Shares and has filed the Prospectus with the Registrar of Companies, Kanpur. The Prospectus shall be available on the websites of the Company, the NSE and the Lead Manager at www.pavnagroup.com, www.nseindia.com and www.afsl.co.in respectively. Applicants should note that investment in equity shares involves a high degree of risk and for details relating to the same, see the Prospectus, including, the section titled "Risk Factors" beginning on page no. 21 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "U.S. Securities Act"), and may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold (i) within the United States to persons reasonably believed to be qualified institutional investors (as defined in Rule 144A under the U.S. Securities Act) pursuant to Rule 144A under the U.S. Securities Act and (ii) outside the United States in offshore transactions in reliance on Regulation S under the U.S. Securities Act and applicable laws of the jurisdictions where such offers and sales occur.

Raka

చట్టసభల్లో మహిళలు 33 శాతం ఉండాల్సిందే


మాట్లాడుతున్న సాయిబాబు

నవతెలంగాణ బ్యూరో-హైదరాబాద్

చట్టసభల్లో మహిళలకు 33 శాతం రిజర్వేషన్ ఉండాల్సిందేననీ, అది ఐక్యపోరాటాల ద్వారానే సాధ్యమవుతుందని ఐద్వా సీనియర్ నాయకులు టి.జ్యోతి అన్నారు. విధానపర నిర్ణయాలలో మహిళల పాత్ర పెరగాలని ఆకాంక్షించారు. అంతర్జాతీయ మహిళా దినోత్సవం సందర్భంగా హైదరాబాద్‌లోని సుందరయ్య విజ్ఞాన కేంద్రంలో సీఐటీయూ-ఐద్వా-యూటీఎఫ్ ఆధ్వర్యంలో రాష్ట్ర స్థాయి సదస్సు సోమవారం నిర్వహించారు. శ్రామిక మహిళా రాష్ట్ర కన్వీనర్ ఎస్వీ రమ అధ్యక్షతన జరిగిన ఈ కార్యక్రమంలో జ్యోతి మాట్లాడుతూ...మార్చి 8 తేదీ విశిష్టతను వివరించారు. మహిళలకు మేలు చేసే 498(ఎ), నిర్భయ, గృహహింస నిరోధక చట్టాలను మోడీ సర్కారు నిర్వీర్యం చేస్తున్నదన్నారు. రాష్ట్రంలో రెండేండ్లుగా ఐద్వా పోరాటం, హైకోర్టు ఆదేశాలతో మహిళా కమిషన్ ఏర్పడిందన్నారు. మద్యపాన నిషేధం అమలులో ఉన్న మూడేండ్లలో రాష్ట్రంలో మహిళలపై దాడులు, పోలీస్‌స్టేషన్లలో తగ్గిన విషయాన్ని గుర్తుచేశారు. విచ్చలవిడిగా మద్యంషాపులకు అనుమతి ఇవ్వడం కుటుంబాలు రోడ్డునపడుతున్నాయన్నారు. స్త్రీ: పురుష నిష్పత్తి ఏటేటా వేగంగా పడిపోతున్నదనీ, ఫలితంగా మహిళలపై దాడులు మరింత పెరిగే ప్రమాదం పెరిగే అవకాశం ఉందని ఆందోళన వెలిబుచ్చారు. కరోనా శ్రామిక మహిళలపై తీవ్రప్రభావం పడిందన్నారు. పెట్రోల్, డీజిల్ ధరల పెరుగుదల వల్లే నెలసరి సరుకులకు నెలకు రూ.4,500 నుంచి 5,000 కేటాయించాల్సిన పరిస్థితి దాపురించిందన్నారు. కోవిడ్ సమయంలో ఆదాయాలు సగానికి పడిపోవడం, ధరలు పెరగడం ఇండ్లల్లో గొడవలకు దారి తీస్తున్నాయన్నారు. మహిళలపై గృహహింస పెరిగిందన్నారు.

సీఐటీయూ రాష్ట్ర ప్రధాన కార్యదర్శి ఎం.సాయిబాబు మాట్లాడుతూ...సెలవులిస్తే సరిపోదనీ, మహిళా సంక్షేమం, సాధికారతపై కేంద్ర, రాష్ట్ర ప్రభుత్వాలు దృష్టిసారించాలని సూచించారు. మేడే, మహిళా దినోత్సవాలను పాలకవర్గాలు తమ భావజాలానికి అనుగుణంగా మలుచుకుని వాటికున్న చరిత్ర, గొప్పతనాలను మరుగున పడేస్తున్నాయని ఆందోళన వెలిబుచ్చారు. ప్రపంచంలో మహిళలకు మొదట ఓటు హక్కు కల్పించింది కార్మిక రాజ్యమేనన్నారు. రాజ్యాంగం మీద ప్రమాణం చేసి పదవుల్లోకి వచ్చినవారు అందుకు విరుద్ధంగా వ్యవహరిస్తున్నారని విమర్శించారు. మహిళలు రైతు పోరాటంలో ఎందుకు?లైంగిక దాడికిపాల్పడిన వ్యక్తిని పట్టుకుని ఆ అమ్మాయిని పెండ్లి చేసుకుంటావా? అని న్యాయమూర్తులు మాట్లాడటం, మహిళలు రోడ్లమీదకు ఎందుకొస్తున్నారు? అనటం సిగ్గుచేటన్నారు. ఉన్నత చైతన్యం ఉన్న జేఎన్‌యూ విద్యార్థునులను కించపరిచేలా సీఎంలు, బీజేపీ నేతలు మాట్లాడటం దుర్మార్గమన్నారు. ఉన్నతస్థాయిలో ఉన్నవారు మహిళల పట్ల అలా చులకగా మాట్లాడవచ్చా? అని ప్రశ్నించారు. కుల, మత, ప్రాంతీయ తత్వాలతో విభజన తెచ్చి మోడీ సర్కారు పబ్బం గడుపుతున్నదని విమర్శించారు. ఉదారవాద విధానాల వల్ల ఎక్కువగా నష్టపోతున్నది మహిళలేనన్నారు. ఇండ్లలో మహిళలు చేసే శ్రమకు వేతనం, గుర్తింపు లేదని వాపోయారు. కొనుగోలు శక్తి తగ్గడం మహిళలపై తీవ్ర ప్రభావం పడుతున్నదనీ, వారిలో రక్తహీనతకు ఇది కూడా కారణమేనని వివరించారు. జీడీపీలో మహిళల భాగస్వామ్యం ఎక్కడని ప్రశ్నించారు. మహిళలకు గౌరవం పెరగాలంటే దేశంలో పితృస్వామిక భావజాలం మారాలని ఆకాంక్షించారు. యూటీఎఫ్ రాష్ట్ర కార్యదర్శి శారద మాట్లాడుతూ..ప్రతి వంద మంది మహిళల్లో ఒక్కరు మాత్రమే డిగ్రీ వరకు చదువుకోగలగుతున్నారని చెప్పారు. చదువుపై మహిళలు దృష్టి కేంద్రీకరించాలని సూచించారు. అబ్బాయిలకు, అమ్మాయిలకు విద్య అందించడంలో సమ ప్రాధాన్యం ఇవ్వాలని తల్లిదండ్రులకు విన్నవించారు. సమాజంలో మహిళలపై దాడులు, లైంగిక వేధింపులు నియంత్రించడంలో భాగంగా ప్రతి ఇంట్లోనూ పిల్లలను నైతిక విలువలతో పెంచాలని సూచించారు.

ఐద్వా రాష్ట్ర కార్యదర్శి మల్లు లక్ష్మి మాట్లాడుతూ..చట్టాలను పాలకులు తమ చుట్టాలుగా మార్చుకుని ఇష్టమొచ్చినట్టు చేస్తున్నారనీ, దీనిని ప్రజలందరూ తిప్పికొట్టాలని పిలుపునిచ్చారు. మోడీ సర్కారు వచ్చాక దేశంలో దోపిడీ, అణచివేత, మహిళలపై లైంగిక దాడులు తీవ్రమయ్యాయన్నారు. మహిళలను కించపరిచే అంశాలను పాఠ్యాంశాల్లో బీజేపీ పాలిత రాష్ట్రాలు జొప్పించడం దారుణమన్నారు. స్వేచ్ఛా, సమానత్వం, ఉపాధి, ఇతర హక్కుల కోసం మహిళలు సంఘటితంగా పోరాటాలు చేయాలని పిలుపునిచ్చారు.

వ్యవసాయ కార్మిక సంఘం మహిళా విభాగం కన్వీనర్ బొప్పని పద్మ మాట్లాడుతూ వ్యవసాయ పనులు ఎక్కువగా మహిళలే చేస్తారన్నారు. మహిళ లేనిదే వ్యవసాయ ముందుకు సాగదన్నారు. మహిళల శ్రమకు తగిన గుర్తింపు రావట్లేదని ఆవేదన వ్యక్తం చేశారు. మనుస్మృతిని తెరపైకి తేవాలని బీజేపీ యత్నిస్తున్నది విమర్శించారు. ఈ కార్యక్రమంలో ఐద్వా రాష్ట్ర అధ్యక్షులు ఆశాలత, నాయకులు ఆర్.వాణి, మీనా, అరుణజ్యోతి, వినోద, లక్ష్మమ్మ, తదితరులు పాల్గొన్నారు.

సుందరయ్య విజ్ఞాన కేంద్రం నుంచి వీఎస్టీ వరకు ఐద్వా, పీఓడబ్ల్యూ, ఎన్ఎఫ్ఐడబ్ల్యూ, పీఓడబ్ల్యూ, ఏఐఎఫ్‌డీడబ్ల్యూ ఆధ్వర్యంలో మహిళలు ప్రదర్శన చేపట్టారు.


హైదరాబాద్ లో...

అధికార, ప్రతిపక్ష పార్టీపై విసుగుచెందిన పట్టభద్రులు

- నాంపల్లి ప్రచారంలో ఎమ్మెల్సీ అభ్యర్థి గౌరి సతీశ్

నవతెలంగాణ బ్యూరో - హైదరాబాద్

అధికార టీఆర్ఎస్, ప్రతిపక్ష కాంగ్రెస్, బీజేపీ, టీడీపీ పార్టీలకు చెందిన అభ్యర్థుల పట్ల పట్టభద్రులు విసుగు చెందారని మహబూబ్‌నగర్-రంగారెడ్డి-హైదరాబాద్ పట్టభద్రుల స్థానం స్వతంత్ర ఎమ్మెల్సీ అభ్యర్థి గౌరి సతీశ్ విమర్శించారు. సోమవారం నాంపల్లి పబ్లిక్ గార్డెన్‌లో పాదచారులను కలిసి ఎన్నికల ప్రచారం నిర్వహించారు. ఈ సందర్భంగా తనను కలిసిన విలేకర్లతో ఆయన మాట్లాడుతూ పాదచారులు చెప్పిన సమస్యలను సావధానంగా విన్నానని చెప్పారు. అధికార, ప్రతిపక్ష పార్టీల పట్ల పట్టభద్రులు అసంతృప్తితో ఉన్నారని అన్నారు. అనేక హామీలిచ్చి విస్మరించిన ఘనత ఆయా పార్టీలకే చెందుతుందని చెప్పారు. తనకు మద్దతుగా నిలుస్తామని పాదచారులు చెప్పడం సంతోషంగా ఉందన్నారు. ప్రతి నియోజకవర్గంలో డివిజన్ల వారీగా ఓటర్లను గుర్తించి మద్దతు కూడగడుతున్నామని చెప్పారు. ఎక్కడికి వెళ్లినా పట్టభద్రుల నుంచి విశేష స్పందన వస్తుందన్నారు.

మా భూమి మాకివ్వాలి

- ఏసీపీ, ఆర్డీవో కార్యాలయాల ఎదుట దళితుల ఆందోళన

నవతెలంగాణ-ఆర్మూర్

పెత్తందారులు కబ్జా చేసి అక్రమించుకున్న తమ భూమిని తమకే ఇవ్వాలంటూ దళితులు డిమాండ్ చేశారు. నిజామాబాద్ జిల్లా నందిపేట్ మండలం దత్తాపూర్ గ్రామ దళితులు సోమవారం ఆర్మూర్ ఆర్డీవో, ఏసీపీ కార్యాలయాల ఎదుట ధర్నా చేపట్టారు. ఈ సందర్భంగా వారు మాట్లాడుతూ.. గ్రామంలోని 494, 496 సర్వే నెంబర్‌లో దళితులకు చెందిన భూమిని గ్రామానికి చెందిన అగ్ర కులస్తులు కబ్జాకు పాల్పడ్డారని ఆరోపించారు. తమ భూములను కబ్జా చేసి కులం పేరుతో దూషించి, దాడి చేసిన వ్యక్తులపై ఎస్సీ, ఎస్టీ, అట్రాసిటీ కేసు నమోదు చేసి చర్యలు తీసుకోవాలని డిమాండ్ చేశారు. దాంతో ఆర్డీవో, ఏసీపీ స్పందించి ఈ విషయమై విచారణ జరిపి చర్యలు తీసుకుంటామని హామీనిచ్చారు. గ్రామస్తులు మొదట అంబేద్కర్ విగ్రహానికి వినతిపత్రం అందజేసి అనంతరం ర్యాలీగా తహసీల్దార్ కార్యాలయం మీదుగా గెస్ట్‌హౌస్ కార్యాలయానికి చేరుకున్నారు. వారికి మాలమహానాడు సంఘం మద్దతు తెలిపింది. కార్యక్రమంలో దత్తాపూర్ ఉప సర్పంచ్ దిలీప్, తెలంగాణ మాల మహానాడు సంఘం ఆర్మూర్ డివిజన్ అధ్యక్షులు భూమన్న, నాయకులు సుధాకర్, వెన్న గోపి, సుంకరి పెద్ద రాజేశ్వర్, సుంకరి పెద్ద నరసయ్య, వెన్నరాజారాం దళితులు పాల్గొన్నారు.

మోడీ పాలనలో మహిళలకు భద్రత కరువు

- హక్కుల కోసం ఐక్యపోరాటాలు : 'నవతెలంగాణ'లో మహిళా దినోత్సంలో మల్లు లక్ష్మి

నవతెలంగాణ బ్యూరో-హైదరాబాద్

మోడీ సర్కారు భావప్రకటనా స్వేచ్ఛను హరిస్తున్నదనీ, దేశంలో మహిళలకు భద్రత కరువైందని ఆల్ ఇండియా డెమొక్రటిక్ ఉమెన్స్ అసోసియేషన్ (ఐద్వా) రాష్ట్ర కార్యదర్శి మల్లు లక్ష్మి అన్నారు. హైదరాబాద్‌లోని ఎంహెచ్ భవన్‌లో సోమవారం అంతర్జాతీయ మహిళా దినోత్సవం సందర్భంగా నవతెలంగాణ దినపత్రిక గ్రంథాలయ ఇన్‌చార్జి సునిత జెండాను ఎగురవేశారు. అనంతరం మల్లు లక్ష్మి మాట్లాడుతూ..కరోనా కట్టడిలో మహిళలు కీలక పాత్ర వహించిన విషయాన్ని ప్రస్తావించారు. ఎందరో మహిళామణులు రక్తతర్పణం చేయటం వల్లే హక్కులు సిద్ధించబడ్డాయనీ, మార్చి 8 మహిళా పోరాటాలకు స్ఫూర్తినిచ్చే రోజు అని గుర్తుచేశారు. స్వేచ్ఛా, సమానత్వం, పనిగంటలు తగ్గింపు, ప్రసూతి సెలవుల కోసం అమెరికా, రష్యా, ఫ్రాన్స్‌లో, మన దేశంలో ఉప్పు సత్యాగ్రహం, క్విట్‌ఇండియా, తెలంగాణ రైతాంగ సాయుధ పోరాటాల్లో మహిళల పాత్ర గురించి వివరించారు. 80 వేల సంతకాలను సేకరించి చట్టసభల్లో నిలదీయడం వల్లే ఎన్టీఆర్ హయాంలో మహిళలకు ఆస్తి హక్కు దక్కిందన్నారు. చట్టాలు ఎవరి దయాదాక్షిణ్యాల వల్లనో రాలేదనీ, పోరాటాల ద్వారానే సిద్ధించాయని తెలిపారు. ఆ పోరాటాల స్ఫూర్తితో మహిళలు పెద్ద ఎత్తున తమ హక్కుల కోసం ఉద్యమాల్లోకి రావాలని పిలుపునిచ్చారు. మోడీ సర్కారు వచ్చాక దేశంలో దోపిడీ, అణచివేత, మహిళలపై లైంగిక దాడులు తీవ్రతరమయ్యాని హత్రాస్, దిశ, తదితర ఘటనలే అందుకు ఉదహరణలని వివరించారు. కుటుంబ బాధ్యతకే మహిళ పరిమితం కావాలనీ, స్త్రీలు బయటకు రావటం వల్లే పురుషులకు ఉద్యోగావకాశాలు తగ్గుతున్నాయనే అసత్యాలను పాఠ్యాంశాల్లో బీజేపీ పాలిత రాష్ట్రాలు జొప్పించడం దారుణమన్నారు. దీంట్లో మహిళను ఇంటికే పరిమితం చేసే కుట్ర దాగి ఉన్నదని విమర్శించారు. కార్మిక చట్టాలను, ప్రభుత్వ రంగ సంస్థలను మోడీ సర్కారు నిర్వీర్యం చేస్తున్నదన్నారు. ఉద్యోగాల విషయంలో కేంద్ర, రాష్ట్ర ప్రభుత్వాలు ఇచ్చిన హామీలను నెరవేర్చాలని డిమాండ్ చేశారు. విధానపర నిర్ణయాల్లో మహిళల పాత్ర పెరగాలన్నారు. చట్టసభల్లో 33 శాతం రిజర్వేషన్లను అమలు చేయాలని డిమాండ్ చేశారు. మానవి పేజి ఇన్‌చార్జి సలీమా అధ్యక్షతన జరిగిన ఈ కార్యక్రమంలో చీఫ్ జనరల్ మేనేజర్ పి.ప్రభాకర్, ఎడిటర్ ఆర్.సుధాభాస్కర్, జనరల్ మేనేజర్లు జి.బుచ్చిరెడ్డి, టి.శశిధర్, మేనేజర్ వెంకటస్వామి, ఏఐఐఈఏ మాజీ ప్రధాన కార్యదర్శి వేణుగోపాల్, తదితరులు పాల్గొన్నారు. నవతెలంగాణ పబ్లిషర్స్ బుక్‌హౌజ్ గోడౌన్ ఇన్‌చార్జి ధనలక్ష్మి వందన సమర్పణ చేశారు.

ఆర్టిజన్ల ఆందోళనలు ఉధృతం

- అట్టుడుకుతున్న విద్యుత్ సంస్థలు
- ఉద్యమానికి సంఘాలు సమాయత్తం

నవతెలంగాణ-హైదరాబాద్‌బ్యూరో

విద్యుత్ సంస్థల్లో పనిచేస్తున్న 23,600 మంది ఆర్టిజన్ కార్మికులను పర్మినెంట్ చేశామని అనేక వేదికలపై సీఎం కేసీఆర్ ప్రకటించిన విషయం తెలిసిందే. కానీ కాంట్రాక్ట్, ఔట్‌సోర్సింగ్‌లో పనిచేస్తున్న తమను ఆర్టిజన్లుగా పేరు మార్చారే తప్ప, ఉద్యోగాలను పర్మినెంట్ చేయలేదని ఆర్టిజన్లు స్పష్టం చేస్తున్నారు. పైపెచ్చు ఒకే సంస్థలో రెండురకాల సర్వీస్ రూల్స్ ఏంటనీ ప్రశ్నిస్తున్నారు. యాజమాన్యం రూపొందించిన స్టాండింగ్ ఆర్డర్స్‌ను మార్చాల్సిందేననీ, వారందరికీ ఏపీఎస్ఈబీ సర్వీస్ రూల్స్‌ను వర్తింప చేయాలని డిమాండ్ చేస్తున్నారు. ఈ నేపథ్యంలో విద్యుత్ సంస్థల్లో ఆర్టిజన్ల ఆందోళనలు ఉధృతమవుతున్నాయి. యాజమాన్యం కూడా ఆగ్గికి ఆజ్యం పోసినట్టు సస్పెన్షన్ల పేరుతో యూనియన్ నాయకులపై చర్యలకు సిద్ధపడింది. దానిలో భాగంగా తెలంగాణ విద్యుత్ వర్కర్స్ యూనియన్ రాష్ట్ర అధ్యక్షులు గాంబో నాగరాజును సస్పెండ్ చేశారు. మరోవైపు జగిత్యాల డివిజన్ పోలాస సబ్‌స్టేషన్ ఆపరేటర్‌గా పనిచేస్తున్న అంకం బుచ్చిరాజు అనే ఆర్టిజన్ ఉద్యోగి ఆత్మహత్య చేసుకోవడం కలకలం రేపింది. దీనితో విద్యుత్ సంస్థలు ఒక్కసారిగా వేడెక్కాయి. పర్మినెంట్ ఉద్యోగుల ఈపీఎఫ్ నుంచి జీపీఎఫ్‌లోకి మారే అంశాన్ని పరిష్కరించడంలో ప్రభుత్వ నిర్లక్ష్యాన్నీ ప్రశ్నిస్తున్నారు. విద్యుత్ ఉద్యోగులు, కార్మికుల సమస్యల పరిష్కారం కోసం తెలంగాణ స్టేట్ యునైటెడ్ ఎలక్ట్రిసిటీ ఎంప్లాయీస్ యూనియన్ (టీఎస్‌యుఈఈయూ) ఆధ్వర్యంలో కార్యాచరణను ఇప్పటికే ప్రకటించారు. ఈనెల 9వ తేదీన విద్యుత్ ఉద్యోగుల సంతకాలతో కూడిన డిమాండ్ల పత్రాన్ని సీఎం కేసీఆర్‌కు ఇస్తున్నట్టు యూనియన్ గౌరవాధ్యక్ష, అధ్యక్ష, ఉపాధ్యక్ష, ప్రధాన కార్యదర్శులు భూపాల్, వి కుమారచారి, కె ఈశ్వరరావు, కె గోవర్ధన్ ప్రకటించారు. అలాగే ఈనెల 19న యాజమాన్యానికి సమ్మె నోటీసు ఇస్తామనీ, 22న డిఈ, ఎస్ఈలకు సమ్మెనోటీసు కాపీలు అందిస్తామని వారు తెలిపారు. మరోవైపు ఎమ్మెల్సీ ఎన్నికల నేపథ్యంలో తాము చర్చలకు మొగ్గుచూపామనీ, ఆ ఎన్నికలు ముగిశాక ప్రత్యక్ష కార్యాచరణ చేపడతామని తెలంగాణ ఎలక్ట్రిసిటీ ఎంప్లాయీస్ 1104 యూనియన్ అధ్యక్ష, ప్రధాన కార్యదర్శులు ఎన్ పద్మారెడ్డి, జి సాయిబాబు సోమవారంనాడొక పత్రికా ప్రకటనలో తెలిపారు. 327 యూనియన్ కూడా ప్రత్యక్ష ఆందోళనలకు దిగుతున్నదని ఆ సంఘం ప్రధాన కార్యదర్శి ఈ శ్రీధర్ తెలిపారు. సస్పెన్షన్లు చేసినా ఆర్టిజన్ల సమస్యలు పరిష్కరింవరకు విశ్రమించేది లేదని తెలంగాణ విద్యుత్ వర్కర్స్ యూనియన్ రాష్ట్ర అధ్యక్షులు గాంబో నాగరాజు స్పష్టం చేశారు. ఆయన సస్పెన్షన్‌ను అన్ని కార్మిక సంఘాలు ఖండించాయి. ఉత్తర్వులు వెనక్కి తీసుకోవాలని యాజమాన్యాన్ని డిమాండ్ చేశాయి. ఎలక్ట్రిసిటీ బీసీ ఉద్యోగుల సంఘం అధ్యక్షులు సమ్మయ్య, విద్యుత్ ఎస్సీ,ఎస్టీ ఉద్యోగుల సంఘం సెక్రటరీ జనరల్ మేడి రమేష్ తదితరులు కూడా ఆర్టిజన్ల న్యాయమైన కోర్కెలు తీర్చాల్సిందేననీ, వారి పోరాటానికి అండగా ఉంటామని ప్రకటించారు.

'మొక్కలు నాటడంలో తెలంగాణది అగ్రస్థానం'

నవతెలంగాణ - న్యూఢిల్లీ బ్యూరో

2019-20 సంవత్సరానికి గానూ దేశంలో ఎక్కువ మొక్కలు నాటిన రాష్ట్రంగా తెలంగాణ నిలిచిందని కేంద్రం వెల్లడించింది. ఈ మేరకు రాజ్యసభలో కాంగ్రెస్ సభ్యుడు జీసీ చంద్రశేఖర్ అడిగిన ప్రశ్నకు కేంద్ర పర్యావరణ, అటవీ శాఖ సహాయ మంత్రి బాబుల్ సుప్రియో లిఖిత పూర్వకంగా సమాధానం ఇచ్చారు. 20 సూత్రాల కార్యక్రమంలో భాగంగా దేశవ్యాప్తంగా 150.23 కోట్ల మొక్కలు నాటినట్టు వెల్లడించారు. ఇందులో తెలంగాణ ప్రభుత్వం 3,817.61 లక్షల మొక్కల నాటి మొదటి స్థానంలో నిలిచిందని పేర్కొన్నారు. తర్వాతి స్థానంలో మహారాష్ట్ర 3,454.71 మొక్కలు నాటినట్టు మంత్రి తెలిపారు. 2024 వరకు అటవీ నిర్మూలన, వార్షిక తోటల లక్ష్యాన్ని 121 కోట్ల నుంచి 253 కోట్లకు పెంచాలని నిర్ణయించినట్టు తెలిపారు.

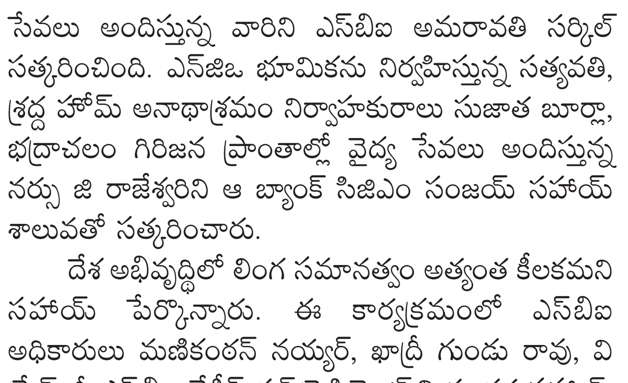
మహిళాశక్తితోనే అభివృద్ధి

ఘనంగా మహిళ దినోత్సవ వేడుకలు

హైదరాబాద్. అంతర్జాతీయ మహిళ దినోత్సవాన్ని పలు సంస్థలు ఘనంగా నిర్వహించాయి. సోమవారం హైదరాబాద్ నగరంలో స్టేట్ బ్యాంక్ ఆఫ్ ఇండియా, మెడికవర్ ఉమెన్ అండ్ చైల్డ్ హాస్పిటల్స్, కాంటినెంటల్ హాస్పిటల్స్ తదితర సంస్థలు ప్రత్యేక కార్యక్రమాలు చేపట్టాయి. ఎస్‌బిఐ హైదరాబాద్ సర్కిల్ కోటిలోని ప్రధాన కార్యాలయంలో ఏర్పాటు చేసిన కార్యక్రమానికి తెలంగాణ రాష్ట్ర హోమ్ గార్డ్స్ అడిషనల్ డిజిపి బి బాలా నాగదేవి, కేర్ హాస్పిటల్స్ కార్డియాలజిస్టు కన్సల్టెంట్ డాక్టర్ చంద్ర ముఖి సునెప్రా, ఆడియో ఇంజినీర్ అండ్ మ్యూజిషియన్ సాజిదా ఖాన్ హాజరై మహిళలు ఎదుర్కొంటున్న సవాళ్లు.. వారికున్న అవకాశాలపై ప్రసంగించారు. దీనికి ఎస్‌బిఐ చీఫ్ జనరల్ మేనేజర్ ఒపి మిశ్రా, ఇతర ఉన్నతాధికారులు హాజరైయ్యారు.

స్వచ్ఛంద సేవకులకు గౌరవం..

మహిళ దినోత్సవం సందర్భంగా పలు రంగాల్లో సేవలు అందిస్తున్న వారిని ఎస్‌బిఐ అమరావతి సర్కిల్ సత్కరించింది. ఎన్‌జిఒ భూమికను నిర్వహిస్తున్న సత్యవతి, శ్రద్ధ హోమ్ అనాథాశ్రమం నిర్వాహకురాలు సుజాత బూర్లా, భద్రాచలం గిరిజన ప్రాంతాల్లో వైద్య సేవలు అందిస్తున్న నర్సు జి రాజేశ్వరిని ఆ బ్యాంక్ సిజిఎం సంజయ్ సహాయ్ శాలువతో సత్కరించారు.



దేశ అభివృద్ధిలో లింగ సమానత్వం అత్యంత కీలకమని సహాయ్ పేర్కొన్నారు. ఈ కార్యక్రమంలో ఎస్‌బిఐ అధికారులు మణికంఠన్ నయ్యర్, ఖాద్రీ గుండు రావు, వి ప్రేమ్‌జీ, ఎస్‌బిఐ లేడీస్ క్లబ్ ప్రెసిడెంట్ వి వందన సహాయ్ తదితరులు పాల్గొన్నారు.